

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.216/MP/2016**

Subject : Petition under Sections 63 and 79 (1) (f) read with Section 79 (1) (c) of the Electricity Act, 2003 seeking compensatory and declaratory relief under the Transmission Services Agreement dated 7.12.2010 on account of 'Change in Law' and 'Force Majeure' events.

Petitioner : Bhopal Dhule Transmission Company Ltd. (BDTCL)

Respondents : Chhattisgarh State Power Trading Company Ltd. and Others

Date of hearing : 9.2.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Parties present : Shri Deep Rao, Advocate, BDTCL  
Shri T.A.N Reddy, BDTCL  
Ms. Swapna Seshadri, Advocate, CSPTCL

**Record of Proceedings**

Learned counsel for the petitioner requested two weeks time to file rejoinder to the reply of Chhattisgarh State Power Trading Company Ltd. Request was allowed by the Commission.

2. The Commission directed the petitioner to file its rejoinder by 28.2.2017 with an advance copy to the respondents. The Commission directed the petitioner that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 16.3.2017.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**